

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)

Diary No(s) .17892/2015

(Arising out of impugned final judgment and order dated 04/07/2013 in TTR No. 2/2010 passed by the High Court of Uttarakhand at Nainital)

COMMISSIONER , COMMERCIAL TAX

Petitioner(s)

VERSUS

M/S. RAMA VISION LTD.

Respondent(s)

(With office report on default)

Date : 09/12/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
[IN CHAMBER]

For Petitioner(s) Mr. Saurabh Trivedi, Adv. (Not present)

For Respondent(s)

The Court made the following
O R D E R

None appears for the petitioner.

Two weeks' time, as a last chance, is granted to the petitioner to cure the defects as pointed out by the Registry. If the defects are not cured within the aforesaid period of two weeks, the special leave petition shall stand dismissed without further reference to the Court.

(Neetu Khajuria)
Sr.P.A.(Asha Soni)
Court Master